HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

MONDAY, THE TWENTY FOURTH DAY OF MARCH
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL Nos: 333 AND 335 OF 2025

WRIT APPEAL NO: 333 OF 2025

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 31/01/2024 in W.P.No.18884 of 2023 on the file of the High Court.

Between:

1. The State of Telangana, Rep. by its Principal Secretary, Higher Education Department, Secretariat, Hyderabad.
2. The Commissioner of Collegiate Education, State of Telangana, Nampally, Hyderabad.
3. The Principal, Government Degree College, Paloncha, Badradri, Kothagudem District.

...APPELLANTS/RESPONDENTS

AND

Shaik Shafi Ahmed, S/o Shaik Madar, Aged about 51 years, Occ: Contract Lecturer in Hindi Government Degree College Paloncha, Bhadradri Kothagudem District.

...RESPONDENT/WRIT PETITIONER

IA NO: 3 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to Suspend the operation of the orders dated 31/01/2024, made in W.P.No.18884 of 2024, pending disposal of the Appeal, in the interest of justice.

Counsel for the Appellants: SRI SANTHAPUR SATYANARAYANA RAO,
GP FOR SERVICES - I

then deal with the contempt case. If the appellants are still aggrieved, they may be given the liberty to file the writ appeal.

4. In view of the consensus arrived at between the parties, the writ appeals are disposed of by requesting the learned Single Judge to first decide the aforesaid review applications and depending upon the outcome, deal with the contempt case. If the appellants are still aggrieved by the order of the learned Single Judge, they may file the writ appeal afresh.

5. The writ appeals are accordingly **disposed of** without expressing any opinion on the merits of the matter No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/-K.SAILESHI
JOINT REGISTRAR

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SECTION OFFICER

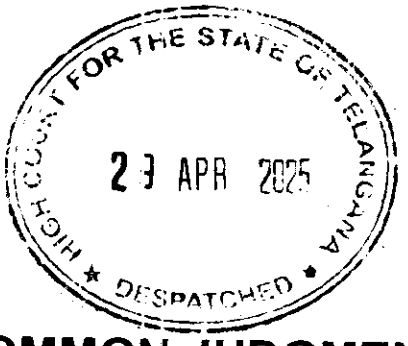
To,

1. Two CCs to GP for Services-I, High Court for the State of Telangana at Hyderabad. [OUT]
2. One CC to SRI T. SHARATH, Advocate [OPUC]
3. Two CD Copies

MP
LS

HIGH COURT

DATED:24/03/2025



COMMON JUDGMENT

W.A.Nos.333 AND 335 OF 2025

DISPOSING OF THE WRIT APPEALS WITHOUT COSTS

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